

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

142

SEVENTEENTH LOK SABHA

142nd Report

[Delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities)]

(Presented to Lok Sabha on 01.08.2023)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

August, 2023/Sravana, 1945(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)

Shri Girish Chandra

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Chairpersons

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. *

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

**As Shri Bharat Ram Margani has resigned on 13.03.2023 vide Bulletin Part-II dated 10.4.2023.*

INTRODUCTION

I, Chairpersons of the Committee on Papers Laid on the Table of the House (2022-23), having been authorized by the Committee to present this Report on their behalf, present this 142nd Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

2. As per revised monetary ceiling, circulated to all the Ministries/Departments vide this Secretariat OM dated 02nd July, 2022 as well as General Financial Rules, 2017, the Annual Reports and Accounts of Private and Voluntary Organizations receiving recurring Grants-in-aid to the tune of **Rs. 50 lakh and above** should be laid on the Table of the House within nine months of the closure of the succeeding financial year. In the case of Private and Voluntary Organizations receiving recurring Grants-in-aid of **Rs. 10 lakh to 50 lakh**, all the Ministries/Departments of the Government of India should include in their Annual Reports a Statement showing the quantum of funds provided to each of these Organizations and the purpose for which they were utilized for the information of the Parliament.

3. The scrutiny by the Committee revealed that the documents of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) since the year 2010-11 were laid irregularly. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur with the representatives of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) and took oral evidence at their sitting held on 15 December, 2022 .

4. The Committee considered and adopted the Report at their sitting held on 24th July, 2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities), Government of India for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi

24 July, 2023
02 Sravana, 1945 (Saka)

Girish Chandra
Chairpersons
Committee on Papers Laid on the Table

Report

Delay in laying of the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities)

Under Deendayal Disabled Rehabilitation scheme (DDRS) grants-in-aid is released to eligible implementing agencies, including voluntary organizations for projects relating to rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal physical, sensory, intellectual, psychiatric or social functional levels. There are 9 model projects under the Scheme. There are 70 categories of manpower comprising 46 technical, 12 technical (part-time) and 12 non-technical categories. The Human Resource Personnel assisting the non-governmental organizations are not the employees of Government of India or the Ministry.

Under this Scheme, organizations are funded up to 90% of the project cost for providing a wide range of services to children/persons with disability. However, organizations are funded upto 100% of the project cost in case of projects located in Special Areas i.e. (i) Eight North-Eastern States (ii) States in the Himalayan Region (entire states of Jammu & Kashmir, Himachal Pradesh, Uttrakhand and two districts of West Bengal, i.e. Darjeeling and Jalpaiguri), (iii) Left Wing Extremism Affected Areas, and (iv) Districts adjoining the international borders.

2. As per Rule 212 (2) (i) of General Financial Rules, 2005, the Annual Reports and Audited Accounts of private & voluntary organizations receiving recurring Grants-in-aid to the tune of Rupees 25 lakh and above , applicable upto the financial year 2016-17 and as per Rule 238 (5) of General Financial Rules 2017, applicable from FY 2017-18 and onwards, receiving grants-in-aid to the tune of Rs. 50 lakh and above are required to be laid on the Table of the House within 9 months of close of the succeeding financial year.

3. On scrutiny of Papers laid on the Table of the House, the Committee observed that the requisite documents of the three NGOs, namely District Disabled School (DSS), Jharsuguda, Odisha; District Disabled School (DSS), Jharsuguda, Odisha and VELUGU, Madanapalle, Andhra

Pradesh for the year 2010-11 were laid on the Table of the House with delays of near about 10 years.

4. The District Disabled School (DSS), Jharsuguda, Odisha was established in the year 1998 under Societies Registration 1860. DSS originated as a grass root level organization that catered to the micro aspects of the area catering to basic needs of the disabled - visually impaired, hearing impaired and mentally challenged children of socio- economically poor families who are in un-reached areas. The aim of the organization is to provide need-based education, health, training, information, rehabilitation for the persons with disability from time to time, to help the poor visually impaired, hearing impaired and intellectually disabled children.

5. The VELUGU, Madanapalle, Andhra Pradesh was established in 1997 under the Societies Registration Act of 1860. Project location MADANAPALLE is a drought prone area in Chittoor District, Andhra Pradesh and especially there is lack of rehabilitation services to differently abled communities. On observing this, the founders of **VELUGU** decided to initiate comprehensive rehabilitation services to the differently abled communities and Senior citizens in and around Madanapalle constituency of Chittoor district, Andhra Pradesh. The organization, led by Sri. M. Uday Mohan Reddy, Founder & Secretary had shown great impact in the lives of differently abled children, youth and adults. Since two decades, VELUGU implemented impact oriented programmes to the differently abled (ID and HI) to raise their self esteem. So far, approximately 600 ID children have successfully completed their special education at Velugu Special School. More than five thousand differently abled have benefitted by aids and appliances through various schemes. Further, 200 ID and HI children got vocational training, self employment, on job training and placement to lead their lives with dignity.

6. Kachajuli Physically Handicapped (Deaf & Dumb) School & Training Centre, Lakhimpur, Assam was established in 1993. It is registered as an Institution under the Societies Registration Act of 1860. It runs two projects which are Community Based Rehabilitation Programme and Special School for Children with Disabilities (Deaf & Dumb). The institution maintains 112 hostels of the school for the benefit of the most backward children with disability who belong to hills and plains of Arunachal Pradesh and Assam. Most of the students come from the below poverty line. There are 10 (ten) classes from class 1 to class X in the school. Medical checkup of

students is done from time to time by the Government Medical Doctors and District Mobile Medical Unit.

7. Statement showing year-wise funds released by the Government of India to these three NGOs during the last 10 years is placed at **Annexure –I**.

8. The Committee on Papers Laid on the Table, Lok Sabha examined the matter of the delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur for years 2010-11 to 2020-21. The statement showing the actual dates of laying of the Annual Reports and Audited Accounts of these three NGOs, since 2010-11 onwards, along with the extent of delays is placed at **Annexure II**.

9. The chronological sequence of different activities involved in finalization of the Annual Report and Audited Accounts of these three NGO the for the years 2010-11 to 2020-21, as submitted by the Ministry is given in **Annexure – III**.

10. The Committee asked the Ministry/Department to state the reasons for delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur. The Ministry/Department has furnished the reasons for delay in laying requisite documents of all NGOs under their administrative control as under:-

“At the outset, it is an admitted fact that the several Annual Reports (ARs) of the years mostly relating to 2010-11 to 2018-19 have not been laid on the table of the Parliament in time. However, Ministry has vigorously taken up the task in the last two years 2020-21 and 2021-22 and the current year 2022-23 to lay the old pending Annual Reports of 2010-11 and onwards. At the end of the calendar year 2022, this department laid a total number of 355 ARs after collecting long outstanding ARs from the organizations concerned as the ARs and the record of the organizations were not available in the Department. Further, Annual Reports pertaining to the year 2019-20 and 2020-21 have mostly been laid in the Parliament within the stipulated time period.

Main reasons for delay in laying ARs

a. It may also be mentioned that a major fire incidence occurred on 6.3.2019 in this Department and allegedly maximum Annual reports were destroyed in the fire along with the other old records before taking laying action. Again efforts were made to get the Annual Reports and Audited Accounts from the organizations by sending regular letters and reminders.

b. The Southern and North- Eastern States face difficulties to get the translation in Hindi language of Annual Reports and Audited Accounts. Sometimes they send the Annual Reports and Audited Accounts only in English language. Hence, these NGOs are again intimated through letters, email and telephone to send the fresh copies in both the languages i.e. Hindi and English.

c. The Annual Reports and Audited Accounts could not be delivered timely to this Department due to the restrictions of lockdown during the Covid-19 pandemic during 2019-20 and 2020-21.

d. Annual Reports and Audited Accounts are scrutinized in the section on receipt from the NGOs and many times it has been noticed that total grants-in-aid reflected in consolidated Audited Accounts does not match with the grants-in-aid released for the project under DDRS. Hence, the NGOs are intimated to submit the fresh consolidated audited accounts for the total grants-in-aid released during the year for the project under DDRS.

e. It has also been observed that when grants-in-aid is released by the Department to any organization in the last week of the month of March of the current financial year probably this amount would have been credited in the bank account of the organization in the first week of the month of April of the next financial year. Therefore, NGOs do not show such amount in the Audited Accounts of current financial year as the same was credited in the bank of the NGO in the next financial year. Hence, NGO is directed to submit the fresh Audited Accounts or Bank statement for justification of the same. This is also a reason for delay.”

11. A Statement showing the number of Annual Reports and Audited Accounts laid by the Ministry during the years 2017-2018 to 2022-203 is placed at **Annexure IV.**

12. On being asked by the Ministry as to how the Ministry/Department propose to curtail the same, the Ministry replied:-

“ In recent years, from 2019-20 onwards the annual reports are being submitted on time by the organizations and they have mostly been laid in the Parliament within the prescribed time limit. This has been made possible by constant monitoring and regular follow-up with the NGOs to take measures necessary to lay the ARs in the Parliament on time. With this approach, the Department expects that the delays can be curtailed to a great extent.

Presently, Annual reports and Audited Accounts are being submitted timely by all the organizations receiving recurring grants-in-aid to the tune of Rs 50 lakh and above. For example, grants-in-aid to the tune of Rs 50 lakh and above was released for the projects under DDRS to 34 organizations during the year 2020-21. Annual Reports and Audited Accounts of these 34 organizations have been received and laid on the Table of the Parliament during the financial year 2021-22.”

13. The Committee desired to know whether any Standard Operating Procedure (SOP) to mobilize the relevant documents from other organizations and to chase/follow-up/pursue with the auditing of Accounts and finally timely receipt of the final Audit Reports from the Audit Authorities (AG) has been prepared by the Ministry, the Ministry stated-

“As per the existing requirement of the provisions of the GFR 2017, a consolidated list of all NGOs receiving grants-in-aid to the tune of Rs 50 lakh and above during the current financial year is prepared and concerned NGOs are intimated by sending regular letters and reminders well in advance to submit their Annual Reports and Audited Accounts for laying on the Table of the House within the stipulated time period i.e. within 9 months of close of the succeeding financial year.”

14. On being enquired by the Committee as to whether the Ministry/ Organization has faced any procedural difficulties associated with convening the meeting of the Competent Authority for getting approval of the requisite documents, the Ministry stated: –

“No procedural difficulties are being faced by the Department.”

15. The Committee further desired to know the status of digitization and computerization of the process of accounting in order to facilitate speedy and timely compilation of accounts, the Ministry in their written replies stated:-

“Most of the organizations availing grant-in-aid have digitized /computerized process of accounting. .”

16. The Committee further enquired from the Ministry/Department whether there is any mechanism in the Ministry to monitor the progress of work in this regard and to ensure timely laying of the documents. The Ministry in their reply submitted as under:-

“Regular monitoring and review of laying of ARs is done by the Department through Senior Officers Review Meeting on weekly basis. The Annual Reports and Audited Accounts only when found in order are processed through e-office for approval of the Hon’ble MoS (SJ&E) within a week on receipt from the organizations. On approval of the Hon’ble MoS (SJ&E) the Annual Reports and Audited Accounts are submitted to Table Office, Parliament House for laying in both the Houses.”

17. The Committee desired to know whether any remedial measures have been taken or proposed to be taken by the Ministry and the Organization to ensure timely laying of documents before the Parliament within the prescribed period of nine months from the close of the accounting year, in future. The Ministry in their reply submitted that-

“Organizations receiving recurring grants-in-aid to the tune of Rupees 50 lakh and above are intimated by sending regular letters and emails to submit their Annual Reports and Audited Accounts within the stipulated time period for laying in the Parliament. Regular review of pending Annual Reports through weekly senior officers’ review meeting has proved to be very fruitful mechanism in ensuring timely laying of Annual Reports in the Parliament.

The organizations have sought more staff in DDRS for timely laying of ARs.”

18. On being specifically enquired by the Committee the reasons for taking 10 years in the process of laying the requisite documents of the District Disabled School (DSS), Jharsuguda, Odisha, (ii)VELUGU, Madanapalle, Andhra Pradesh and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur, the Ministry in their written reply dated 28 February, 2023 have stated that –

District Disabled School (DSS), Jharsuguda, Odisha

Annual Reports and Audited Accounts for the year 2010-2011 of District Disabled School (DSS), Jharsuguda, Odisha;

have been laid on the Table 30.11.2021 with the delay about 10 years.

However, Annual Reports and Audited Accounts for the years 2011-12 to 2017-18, 2019-20 and 2020-21 were not required to be laid on the table as the grants-in-aid released during the years 2011-12 to 2016-17 was below Rs. 25 lakh and from year 2017-18, 2019-20 and 2020-21 was below Rs. 50 lakh.

VELUGU, Madanapalle, Andhra Pradesh

Annual Reports and Audited Accounts of VELUGU, Madanapalle, Andhra Pradesh for 2010-11 and 2015-16 have been laid on the table on 10.08.2021 with delay of about 10 years and 5 years respectively. Annual Reports and Audited Accounts for the year 2019-20 and 2013-14 have been laid on the table on 23.03.2021 with delay of about 3 months and 19.07.2022 with delay about 91 months.

However, Annual Reports and Audited Accounts for the years 2011-12, 2012-13, 2014-15, 2016-17, 2017-18 were not required to be laid on the table as the grants-in-aid released during the years 2011-12 to 2016-17 was below Rs. 25 lakh and for the year 2017-18 and 2020-21 was below Rs. 50 lakh.

Kachajuli Physically Handicapped School and Training Centre, Lakhimpur

Annual Reports and Audited accounts of Kachajuli Physically Handicapped School and Training Centre, Lakhimpur have been laid on the table with delay after the year 2010. However, Annual Reports and Audited Accounts for the years 2012-13, 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 were not required to be laid on the table as the grants-in-aid released during the years 2011-12 to 2016-17 was below Rs. 25 lakh and for the year 2017-18 onwards was below Rs. 50 lakh.

19. The Committee desired to know the steps taken by the Ministry to reduce the delay in getting the translation in Hindi language of annual reports and audited accounts of the Southern and North-Eastern states. The Ministry in this regard stated that-

“The Southern and North-Eastern States face difficulties to get the translation in Hindi language of Annual Reports and Audited Accounts. Sometimes they send the Annual Reports and Audited Accounts only in English language. Hence, these NGOs are again intimated through letters, email and telephone to send the fresh copies in both the languages i.e. Hindi and English. Presently these States are also submitting their Annual Reports and Audited Accounts within the stipulated time period.”

20. The Committee desired to know the reasons for taking a long time by the Ministry in the process of laying the requisite documents of the these three NGOs. The Ministry in their written reply stated that -

“It is a matter of admitted fact that undue delay has occurred in laying Annual Reports and Audited Accounts in the past. But with proper monitoring and focus during the last two years, situation has improved significantly and this can be observed from the present status of laying of Annual Reports and Audited Accounts.”

21. The Committee also took evidence of the representatives of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) and these organizations on 15.12. 2022.

Observations/Recommendations

22. The Committee note that the Annual Reports and Audited Accounts of the three NGOs namely (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) are being laid irregularly. On being enquired, the Committee were informed by the Ministry/Department that till the year 2016-17, the requisite documents of these NGOs were laid as per rule 212 (2)(i) of General Financial Rules, 2005 and for succeeding years as per Rule 238(5) of General Financial Rules, 2017. The Committee further note that a total 146 NGOs had received Grants-in-aid for the years 2012-13 to 2021-22 from the Ministry and the requisite documents of these NGOs, for some of the years have been laid and for some of the years have not been laid as per General financial Rules, 2005 and General Financial Rules, 2017. However, the Committee observe that the Ministry did not provide any information to the Committee of those NGOs which are not required to lay their requisite documents for a particular year. The Committee, therefore, recommend that the Ministry should prepare a list, after the closure of every financial year, and apprise the Committee showing the total Number of NGOs which have received grants-in-aid for that financial year amounting to more than Rs. 50 lakh and a statement, to that effect giving the name of these NGOs, which are not required to lay the requisite documents and the Committee be apprised accordingly that these grants-in-aid have been incorporated in their own accounts.

23. The Committee, further noticed from the replies furnished by the Ministry that the requisite documents of these three NGOs for the year 2010-11 were sent to the Ministry in the year 2011. However, the Ministry had received these documents in the year 2021. On being enquired by the Committee about the reasons for time taken by the Ministry, no specific replies have been given by the Ministry. The Committee take a serious view over the lapse of ten years in the process of laying the requisite documents and desire to know as to why the Ministry has not furnished the requisite information to the Committee. The Committee, therefore, recommend the Ministry to apprise the Committee about the dates of

receiving of the requisite documents of these three NGOs and also the remedial measure taken by them to ensure that such kind of lapses do not recur in future.

24. The Committee further recommend that the Ministry may prepare and put in place a 'Portal' wherein updated position on the progress regarding laying of the requisite documents of all the organizations under their administrative control could be ensured by putting an automatic alert system which would alarm the institutions one week before the deadline for completion of their work at each stage as per the given time schedule. The Committee would like to be informed of the action- taken by the Ministry in this regard.

25. The Committee also impress upon the Ministry that if due to some unavoidable reasons, the Annual Reports and Audited Accounts of all NGOs could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

24 July, 2023
02 Sravana,1945(Saka)

Girish Chandra
Chairpersons
Committee on Papers Laid on the Table

Annexure - I

Statement showing the year-wise funds (Grants in Aid) allocated to the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur from 2010-11 to 2020-21

Sl. No	Names of the organisation (s) under the Ministry/ Department	Year wise details for the last 11 years										
		2010-11 (in Rs.)	2011-12 (in Rs.)	2012-13 (in Rs.)	2013-14 (in Rs.)	2014-15 (in Rs.)	2015-16 (in Rs.)	2016-17 (in Rs.)	2017-18 (in Rs.) 50 and above	2018-19 (in Rs.)	2019-20 (in Rs.)	2020-21 (in Rs.)
1.	District Disabled School, Jharsuguda, Odisha	3574408	1794834	1650844	2049520	410227	913024	1698816	1619705	5124882	526640	2013451
2.	Velugu, Madanapalle, Andhra Pradesh	4498470	2541798	1000000	3697919	Not Released	4051999	1601949	3545835	7191036	7209563	673661
3	Kachajuli Physically Handicapped School and Training Centre	3044405	4471898	1493279	4166445	644606	2475139	1613531	2217285	1822266	5542598	4760950

* NA : grant less than 25 lakh

** NA : grant less than 50 lakh

Annexure - II

Statement showing the dates of laying the Annual Reports and Audited Accounts of District Disabled School, Jharsuguda, VELUGU, Mandanapalle, Andhra Pradesh, and Kachajuli Physically Handicapped School and Training Centre Lakhimpur.

District Disabled School, Jharsuguda

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2010-2011	31.12.2011	30.11.2021	119 Months
2011-2012	31.12.2012	Not Laid	*
2012-2013	31.12.2013	Not Laid	*
2013-2014	31.12.2014	Not Laid	*
2014-2015	31.12.2015	Not Laid	*
2015-2016	31.12.2016	Not Laid	*
2016-2017	31.12.2017	Not Laid	*
2017-2018	31.12.2018	Not Laid	*
2018-2019	31.12.2019	03.12.2019	No delay
2019-2020	31.12.2020	Not Laid	*
2020-2021	31.12.2021	Not Laid	*

VELUGU, Mandanapalle, Andhra Pradesh.

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2010-2011	31.12.2011	30.11.2021	119 Months
2011-2012	31.12.2012	02.01.2018	60 Months
2012-2013	31.12.2013	Not Laid	*
2013-2014	31.12.2014	19.07.2022	91 Months
2014-2015	31.12.2015	Not Laid	*
2015-2016	31.12.2016	30.11.2021	59 Months
2016-2017	31.12.2017	Not Laid	*
2017-2018	31.12.2018	Not Laid	*
2018-2019	31.12.2019	03.12.2019	No delay
2019-2020	31.12.2020	23.03.2021	03 Months
2020-2021	31.12.2021	Not Laid	*

Kachajuli Physically Handicapped School and Training Centre Lakhimpur

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2010-2011	31.12.2011	30.11.2021	119 Months
2011-2012	31.12.2012	18.12.2018	71 Months
2012-2013	31.12.2013	Not Laid	*
2013-2014	31.12.2014	29.03.2022	74 Months
2014-2015	31.12.2015	Not Laid	*
2015-2016	31.12.2016	Not Laid	*
2016-2017	31.12.2017	Not Laid	*
2017-2018	31.12.2018	Not Laid	*
2018-2019	31.12.2019	Not Laid	*
2019-2020	31.12.2020	30.11.2021	11 Months
2020-2021	31.12.2021	Not Laid	*

***Not required to be laid as per General Financial Rules, 2005 and General Financial Rules, 2017.**

Annexure-III

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur for the years

(i) District Disabled School (DSS), Jharsuguda, Odisha

Sub-Question	Points	Year-wise details for the Last ten years										
		10-11	11-12	12-13	13-14	14-15	15-16	16-17	17-18	18-19	19-20	20-21
(i)	Date of approach to the audit authorities	<u>16/04/2011</u>	<u>15/04/2012</u>	<u>17/04/2013</u>	<u>09/05/2014</u>	<u>31/06/2015</u>	<u>16/04/2016</u>	<u>30/05/2017</u>	<u>02/05/2018</u>	<u>31/5/2019</u>	<u>23/07/2020</u>	<u>23/06/2021</u>
	Time taken after the closure of accounting year	16 days	15 days	17 days	39 days	91 days	16 days	35 days	32 days	31 days	114 Days (cov id-19)	84 days (cov id-19)
(ii)	Date of appointment of statutory auditors	<u>20/04/2011</u>	<u>22/04/2012</u>	<u>22/04/2013</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>	<u>12/05/2014</u>
	Time taken after approaching the audit authorities for appointment of auditors	6 days	7 days	17 days	39 days	60 days	16 days	35 days	32 days	31 days	114 Days (cov id-19)	84 days (cov id-19)
(iii)	Date of compilation of annual accounts	<u>15/04/2011</u>	<u>14/04/2012</u>	<u>16/04/2023</u>	<u>07/05/2014</u>	<u>30/06/2015</u>	<u>16/04/2016</u>	<u>30/05/2017</u>	<u>01/05/2018</u>	<u>30/5/2019</u>	<u>21/07/2020</u>	<u>23/06/2021</u>
	Time taken after the closure of the accounting year	15 days	14 days	16 days	37 days	91 days	16 days	60 days	31 days	60 days	112 days	84 Days
(iv)	Date of submission of	<u>26.04.2011</u>	<u>25.04.2012</u>	<u>24.04.2013</u>	<u>23.05.2014</u>	<u>05.07.2015</u>	<u>23.04.2016</u>	<u>02.07.2017</u>	<u>13.06.2018</u>	<u>19.07.2019</u>	<u>29.07.2020</u>	<u>30/06/2021</u>

	annual accounts to auditors	2011				<u>5</u>		<u>17</u>	<u>18</u>	<u>19</u>	<u>20</u>	2021
	Time taken after closure of respective accounting year	26 days	25 days	24 days	53 days	96 days	23 days	93 days	74 days	110 days	120 days	91 days
(v)	The date and duration for auditing the annual accounts by statutory auditors	<u>26.04</u> : <u>2011</u> 29 days	<u>25.04.</u> <u>2012</u> 20 days	<u>24.04</u> <u>.2013</u> 08 days	<u>23.05</u> <u>.2014</u> 39 days	<u>05.0</u> <u>7201</u> <u>5</u> 54 days	<u>23.04.</u> <u>2016</u> 40 days	<u>02.0</u> <u>7.20</u> <u>17</u> 20 days	<u>13.0</u> <u>6.20</u> <u>18</u> 48 days	<u>19.0</u> <u>7.20</u> <u>19</u> 10 Days	<u>29.0</u> <u>7.20</u> <u>20</u> 42 days	<u>30/0</u> <u>6/</u> <u>2021</u> 17 days
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	<u>10.05</u> : <u>2011</u>	<u>07.05.</u> <u>2012</u>	<u>28.04</u> <u>.2013</u>	<u>16.06</u> <u>.2014</u>	<u>27.0</u> <u>7.20</u> <u>15</u>	<u>19.05.</u> <u>2016</u>	<u>13.0</u> <u>7.20</u> <u>17</u>	<u>14.0</u> <u>7.20</u> <u>18</u>	<u>21.0</u> <u>7.20</u> <u>19</u>	<u>26.0</u> <u>8.20</u> <u>20</u>	<u>06/0</u> <u>7/</u> <u>2021</u>
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	<u>14 days</u>	<u>12 days</u>	<u>4 days</u>	<u>24 days</u>	<u>22 days</u>	<u>26 days</u>	<u>11 days</u>	<u>31 days</u>	<u>2 days</u>	<u>28 days</u>	<u>6 days</u>
(vii)	The date on which the replies to the audit queries were furnished to the auditors	<u>12.05</u> : <u>2011</u>	<u>10.05.</u> <u>2012</u>	<u>30.04</u> <u>.2013</u>	<u>20.06</u> <u>2014</u>	<u>01.0</u> <u>8.20</u> <u>15</u>	<u>22.05.</u> <u>2016</u>	<u>18.0</u> <u>7.20</u> <u>17</u>	<u>20.0</u> <u>7.20</u> <u>18</u>	<u>23.0</u> <u>7.20</u> <u>19</u>	<u>31.0</u> <u>8.20</u> <u>20</u>	<u>10.0</u> <u>7/</u> <u>2021</u>
	The time taken to resolve the queries	2 days	3 days	2 days	4 days	5 days	3days	5 days	6 days	3 days	4 days	4 day

(viii)	The date on which draft Audit Report was issued by Audit Authorities	<u>15.05</u> : <u>2011</u>	<u>13.05.</u> <u>2012</u>	<u>01.05</u> <u>.2013</u>	<u>30.06</u> <u>.2014</u>	<u>25.0</u> <u>8.20</u> <u>15</u>	<u>01.06.</u> <u>2016</u>	<u>20.0</u> <u>7.20</u> <u>17</u>	<u>30.0</u> <u>7.20</u> <u>18</u>	<u>27.0</u> <u>7.20</u> <u>19</u>	<u>06.0</u> <u>9.20</u> <u>20</u>	<u>14/0</u> <u>7/</u> <u>2021</u>
	Time taken after auditing of the annual accounts	19 days	20 days	8 days	39 days	54 days	40 days	20 days	48 days	10 days	42 days	17 Days
(ix)	The date on which the final audit report received by the Institute	<u>25/05</u> <u>/</u> <u>2011</u>	<u>15/05/</u> <u>2012</u>	<u>02/05</u> <u>/</u> <u>2013</u>	<u>02/0</u> <u>7/</u> <u>2014</u>	<u>28/0</u> <u>8/</u> <u>2015</u>	<u>02/06/</u> <u>2016</u>	<u>22/0</u> <u>7/</u> <u>2017</u>	<u>31/0</u> <u>7/</u> <u>2018</u>	<u>29/0</u> <u>7/</u> <u>2019</u>	<u>09/0</u> <u>9/</u> <u>2020</u>	<u>16/0</u> <u>7/</u> <u>2021</u>
	Time taken after issue of draft report	2 days	2 days	1 day	2 days	3 days	1 day	2 days	1 day	2 days	3 days	4 days
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	29 days	20 days	8 days	39 days	54 days	40 days	20 days	48 days	49 days	42 days	91 Days
(xi)	Date of finalization of the annual report	<u>16/0</u> <u>4/</u> <u>2011</u>	<u>06/5/</u> <u>2011</u>	<u>05/05</u> <u>/</u> <u>2013</u>	<u>07/0</u> <u>7/</u> <u>2014</u>	<u>31/0</u> <u>8/</u> <u>2015</u>	<u>06/06/</u> <u>2016</u>	<u>27/0</u> <u>7/</u> <u>2017</u>	<u>04/0</u> <u>8/</u> <u>2018</u>	<u>13/0</u> <u>6201</u> <u>9</u>	<u>14/0</u> <u>9/</u> <u>2020</u>	<u>20/0</u> <u>7/</u> <u>2021</u>
	Time taken after the closure of the financial year; and also	16 days	36 days	35 days	98 days	153 days	67 days	118 days	126 days	74 days	167 days	111 days

	Time taken after the receipt of the final audit report	<u>20/04/2011</u>	2 days	3 days	5 days	3 days	4 days	5 days	4 days	- 46 days	5 days	4 days
(xii)	The date on which documents were got approved from the Competent Authority	6 days	<u>29/5/2011</u>	<u>05/05/2013</u>	<u>10/07/2014</u>	<u>31/08/2015</u>	<u>07/06/2016</u>	<u>29/07/2017</u>	<u>04/08/2018</u>	<u>04/08/2019</u>	<u>16/09/2020</u>	<u>22/07/2021</u>
	Time taken after finalization of Annual Report	<u>15/04/2011</u>	2 day	0 day	3 days	0 day	1 day	2 days	0 day	1 day	2 days	2 Days
	Time taken after receipt of Final Audit Report	15 days	4 days	3 days	8 days	3 days	5 days	7 days	4 days	6 days	7 days	6 Days
(xiii)	The date on which documents were taken up for translation & Printing	<u>26.04/2011</u>								<u>12/08/2019</u>		
	The time taken for completing the task at each stage.	26 days								35 days		
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion	<u>26.04/2011</u> 29 days								<u>16/09/2019</u>		

	the task at each stage.											
	Time taken by the organization in sending the documents of the Ministry	10.05 . 2011 14 days								35 days		
(xv)	The date of laying the documents to the House.	30.11 .2021	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh	03.11.2019	Not laid due to GIA amount below Rs. 25 lakh	Not laid due to GIA amount below Rs. 25 lakh
	Time taken after receipt of the documents from the Organization	Received on 20.07 .2021 132 days	NA	NA	NA	NA	NA	NA	NA	Received on 17.10.2019 47 days	NA	NA

(ii) VELUGU Special School, Madanapalli, Andhra Pradesh

Year-Wise details for 11 years (2010-11 to 2020-21)

Sub-Question	Points	Year-Wise details for 11 years (2010-11 to 2020-21)										
		2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
(i)	Date of approach to the audit authorities	<u>09/04/2011</u>	<u>15/04/2012</u>	<u>10/04/2013</u>	<u>10/04/2014</u>	<u>15/04/2015</u>	<u>15/04/2016</u>	<u>05/04/2017</u>	<u>05/04/2018</u>	<u>09/04/2019</u>	<u>10/04/2020</u>	<u>15/05/2021</u>
	Time taken after the closure of accounting year	8 days	14 days	9 days	9 days	14 days	14 days	4 days	5 days	8 days	9 days	14 days

(ii)	Date of appointment of statutory auditors	<u>11/04/2011</u>	<u>18/04/2012</u>	<u>11/04/2013</u>	<u>12/04/2014</u>	<u>16/04/2015</u>	<u>16/04/2016</u>	<u>06/04/2017</u>	<u>06/04/2018</u>	<u>10/04/2019</u>	<u>12/04/2020</u>	<u>16/04/2021</u>
	Time taken after the approaching the audit authorities for appointment of auditors	3 days	3 days	1 day	2 day	0 days	1 day	1 day	1 day	1 day	2 days	1 day
(iii)	Date of compilation of annual accounts	<u>15/04/2011</u>	<u>10/05/2012</u>	<u>20/04/2013</u>	<u>20/04/2014</u>	<u>01/05/2015</u>	<u>18/04/2016</u>	<u>07/04/2017</u>	<u>07/04/2018</u>	<u>13/04/2019</u>	<u>02/05/2020</u>	<u>01/05/2021</u>
	Time taken after the closure of the accounting year	14 days	39 days	19 days	19 days	30 days	17 days	6 days	6 Days	12 Days	31 Days	30 Days
(iv)	Date of submission of annual accounts to auditors	<u>17/04/2011</u>	<u>15/05/2012</u>	<u>22/04/2013</u>	<u>21/04/2014</u>	<u>02/05/2015</u>	<u>20/04/2016</u>	<u>08/04/2017</u>	<u>08/04/2018</u>	<u>15/04/2019</u>	<u>08/05/2020</u>	<u>02/05/2021</u>
	Time taken after closure of respective accounting year	16 days	43 days	21 days	20 days	21 days	19 days	7 days	7 days	14 days	37 days	31 days
(v)	Date of submission of annual accounts to auditors	<u>18/04/2011</u>	<u>16/05/2012</u>	<u>25/04/2013</u>	<u>22/04/2014</u>	<u>03/05/2015</u>	<u>21/04/2016</u>	<u>10/04/2017</u>	<u>10/04/2018</u>	<u>16/04/2019</u>	<u>09/05/2020</u>	<u>03/05/2021</u>

(vi)	The date of queries raised by auditors during auditing / after completion of the annual accounts	<u>18/ 04/ 2011</u>	<u>16/ 05/ 2012</u>	<u>25/ 04/ 2013</u>	<u>22/ 04/ 2014</u>	<u>03/05 / 2015</u>	<u>21/04/ 2016</u>	<u>10/04/ 2017</u>	<u>10/04 / 2018</u>	<u>16/04 / 2019</u>	<u>09/0 5/ 2020</u>	<u>03/0 5/ 2021</u>
	Time taken by auditors in raising the queries during auditing / after completion of the annual accounts to audit authorities	3 days	5 days	5 days	0 days	2 days	3 days	3 days	3 days	3 days	2 days	2 days
(vii)	The date on which the replies to the audit queries were furnished to the Auditors	<u>19/ 04/ 2011</u>	<u>18/ 05/ 2012</u>	<u>26/ 04/ 2013</u>	<u>24/ 04/ 2014</u>	<u>04/ 05/ 2015</u>	<u>22/04/ 2016</u>	<u>11/05/ 2017</u>	<u>11/05 / 2018</u>	<u>18/04 / 2019</u>	<u>10/0 5/ 2020</u>	<u>04/0 5/ 2021</u>
	The time taken to resolve the queries	1 day	2 days	1 day	2 days	1 day	1 day	1 day	1 day	2 days	1 Day	1 Day
(viii)	The date in which draft Audit Report was issued by Audit Authorities	<u>19/ 04/ 2011</u>	<u>18/ 05/ 2012</u>	<u>26/ 04/ 2013</u>	<u>24/ 04/ 2014</u>	<u>04/05 / 2015</u>	<u>22/04/ 2016</u>	<u>11/05/ 2017</u>	<u>11/05 / 2018</u>	<u>18/04 / 2019</u>	<u>10/0 5/ 2020</u>	<u>04/0 5/20 21</u>

	Time taken after auditing of the annual account	1 day	1 day	1 day	2 days	1 days	1 days	1 Days	2 days	1 day	1 Day	1 Day
(ix)	The date on which the final audit report received by the Institute	<u>20/ 04/ 2011</u>	<u>21/ 05/ 2012</u>	<u>29/ 04/ 2013</u>	<u>26/ 04/ 2014</u>	<u>05/ 05/ 2015</u>	<u>23/04/ 2016</u>	<u>14/04/ 2017</u>	<u>13/04 / 2018</u>	<u>19/04 / 2019</u>	<u>11/0 5/ 2020</u>	<u>05/0 5/ 2021</u>
	Time taken after issues of draft report	1 day	3 days	3 days	2 days	1 day	1 day	3 Day	2 Days	1 Day	1 Day	1 Day
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	1 day	35 days	19 days	15 days	20 days	8 days	9 days	7 days	10 days	30 days	20 days
(xi)	Date of finalization of the annual report	<u>30/ 04/ 2011</u>	<u>30/ 05/ 2012</u>	<u>05/ 05/ 2013</u>	<u>01/ 05/ 2014</u>	<u>16/ 05/ 2015</u>	<u>26/ 04/ 2016</u>	<u>20/ 04/ 2017</u>	<u>20/ 04/ 2018</u>	<u>22/ 04/ 2019</u>	<u>15/ 05/ 2020</u>	<u>10/ 05/ 2021</u>
	Time taken after the closure of the financial year and also	29 days	59 days	34 days	30 days	45 days	25 days	19 days	19 days	21 days	45 days	40 days

	Time taken after the receipt of the final audit report	10 days	0 days	6 days	5 days	11 days	3 days	6 days	7 days	3 days	5 days	5 days
(xii)	The date on which documents were got approved from the Competent Authority	<u>25/ 06/ 2011</u>	<u>26/ 06/ 2012</u>	<u>28/ 06/ 2013</u>	<u>25/ 06/ 2014</u>	<u>19/ 08/ 2015</u>	<u>26/ 06/ 2016</u>	<u>17/ 07/ 2017</u>	<u>15/ 08/ 2018</u>	<u>23/ 07/ 2019</u>	<u>05/ 06/ 2020</u>	<u>17/ 09/ 2021</u>
	Time taken after finalization of Annual Report	54 days	26 days	53 days	54 days	94 days	60 days	87 days	116 days	91 days	20 days	123 days
	Time taken after receipt of final Audit Report	65 days	35 days	59 days	59 days	105 Days	63 Days	93 Days	123 Days	94 Days	24 Days	128 Days
(xiii)	The date on which documents were taken up for translation & Printing	<u>25/ 06/ 2011</u>	<u>26/ 06/ 2012</u>	<u>28/ 06/ 2013</u>	<u>25/ 06/ 2014</u>	<u>19/ 08/ 2015</u>	<u>26/ 06/ 2016</u>	<u>17/ 07/ 2017</u>	<u>15/ 08/ 2018</u>	<u>23/ 07/ 2019</u>	<u>05/ 06/ 2020</u>	<u>17/ 09/ 2021</u>
	The time taken for completing the task at each stage.	0 days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days
(xiv)	The date for sending the documents to the Ministry for the	<u>25/ 06/ 2011</u>	<u>26/ 06/ 2012</u>	<u>28/ 06/ 2013</u>	<u>25/ 06/ 2014</u>	<u>19/ 08/ 2015</u>	<u>26/ 06/ 2016</u>	<u>17/ 07/ 2017</u>	<u>15/ 08/ 2018</u>	<u>23/ 07/ 2019</u>	<u>05/ 06/ 2020</u>	<u>17/ 09/ 2021</u>

	being laid in House after the completion the task at each stage											
	Time taken by the organization in sending the documents of the Ministry	0 days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days	0 Days
(xv)	The date of laying the documents to the House	10.08.2021	02.01.2018	Not laid due to GIA amount was below Rs. 225 lakh	19.07.2022	GIA not released	10.08.2021	Not laid due to GIA amount was below Rs. 25 lakh	Not laid due to GIA amount was below Rs. 25 lakh	03.12.2019	23.03.2021	Not laid due to GIA amount was below Rs. 25 lakh
	Time taken after receipt of the documents from the Organization	Received on 26.02.2021 164 days	Received on 4.10.2017 89 days	NA	Received on 31.03.2022 109 days	NA	Received on 05.05.2021 99 days	NA	NA	Received on 13.09.2019 80 days	Received on 02.03.2021 20 days	NA

(iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur

Sub-Question	Points	Year-wise details for the Last ten years									
		10-11	11-12	12-13	13-14	14-15	15-16	16-17	17-18	18-19	19-20
(i)	Date of approach to the audit authorities	16-04-2011	12-04-2012	12-04-2013	02-04-2014	26-04-2015	03-05-2016	18-04-2017	16-04-2018	10-04-2018	12-04-2020
	Time taken after the closure of accounting year	16 Days	12 Days	12 Days	02 Days	26 Days	33 Days	18 Days	16 Days	10 Days	12 Days
(ii)	Date of appointment of statutory auditors	23-04-2011	21-04-2012	19-04-2013	31-04-2014	10-05-2015	13-05-2016	28-04-2017	28-04-2018	17-04-2019	19-04-2020
	Time taken after the approaching the audit authorities for appointment of auditors	07 Days	09 Days	12 Days	02 Days	26 Days	33 Days	18 Days	16 Days	10 Days	12 Days
(iii)	Date of compilation of annual accounts	15-04-2011	11-04-2012	11-04-2013	10-04-2014	22-04-2015	02-04-2016	16-03-2017	15-04-2018	08-04-2019	11-04-2020
	Time taken after the closure of the account's years	14 Days	10 Days	11 Days	10 Days	22 Days	30 Days	16 Days	47 Days	29 Days	40 Days
(iv)	Date of submission of annual accounts to auditors	26-04-2011	22-04-2012	23-04-2013	04-05-2014	14-05-2015	12-06-2016	01-04-2017	01-06-2018	07-05-2019	29-05-2020
	Time taken after closure of respective accounting year	26 Days	22 Days	23 Days	34 Days	44 Days	73 Days	31 Days	62 Days	37 Days	59 Days
(v)	The date and duration for auditing the annual accounts by statutory auditors	26-04-2011	22-04-2012	23-04-2013	04-05-2014	14-05-2015	12-06-2016	01-04-2017	01-06-2018	07-05-2019	29-05-2020
		63 Days	64 Days	73 Days	11 Days	133 Days	29 Days	147 Days	205 Days	80 Days	51 Days
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	08-05-2011	27-04-2012	03-06-2013	10-05-2014	21-07-2015	27-06-2016	02-07-2017	08-10-2018	02-06-2019	20-06-2020
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to	12 Days	05 Days	40 Days	06 Days	68 Days	15 Days	92 Days	129 Days	26 Days	23 Days

	audit authorities										
(vii)	The date on which the replies to the audit queries were furnished to the auditors	10-05-2011	30-04-2012	07-06-2013	12-05-2014	25-07-2015	30-06-2016	06-07-2017	13-10-2018	08-06-2019	25-06-2020
	The time taken to resolve the queries	2Days	3Days	4Days	2Days	4Days	3Days	4Days	5Days	6Days	5Days
(viii)	The date on which draft Audit Report was issued by Audit Authorities	26-06-2011	24-06-2012	03-07-2013	13-05-2014	24-08-2015	10-07-2016	25-08-2017	23-12-2018	27-07-2019-	19-07-2020
	Time taken after auditing of the annual accounts	63 Days	64 Days	73 Days	11 Days	133 Days	29 Days	147 Days	205 Days	80 Days	51 Days
(ix)	The date on which the final audit report received by the Institute	28-06-2011	25-06-2012	05-07-2013	15-05-2014	25-08-2015	11-07-2016	26-08-2017	24-12-2018	27-07-2019	20-07-2020
	Time taken after issue of draft report	2 Days	1 Days	2 Days	2 Days	1 Days	1 Days	1 Days	1 Days	1 Days	1 Days
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	63 Days	64 Days	73 Days	11 Days	133 Days	29 Days	147 Days	205 Days	80 Days	51 Days
(xi)	Date of finalization of the annual report	20-07-2011	11-07-2012	20-07-2013	22-06-2014	27-08-2015	31-07-2016	28-08-2017	26-12-2018	29-07-2019	19-07-2020
	Time taken after the closure of the financial year; and also	98 Days	72 Days	111 Days	52 Days	149 Days	92 Days	150 Days	270 Days	105 Days	107 Days

	Time taken after the receipt of the receipt of the final audit report	24 Days	16 Days	15 Days	38 Days	2 Days	20 Days	2 Days	2 Days	2 Days	2 Days
(xii)	The date on which documents were got approved from the Competent Authority	22-07-2011	12-07-2012	22-07-2013	23-06-2014	29-08-2015	01-08-2016	30-08-2017	27-12-2018	30-07-2019	25-07-2020
	Time taken after finalization of Annual Report	22 Days	1 Days	2 Days	1 Days	2 Days	1 Days	2 Days	1 Days	1 Days	3 Days
	Time taken after receipt of Final Audit Report	26 Days	17 Days	17 Days	39 Days	4 Days	21 Days	4 Days	3 Days	3 Days	5 Days
(xiii)	The date on which documents were taken up for translation & Printing	02-08-2011	24-07-2012	02-08-2013	02-07-2014	10-09-2019	13-08-2016	09-09-2017	02-01-2019	07-08-2019	04-08-2020
	The time taken for completing the task at each stage.	10 Days	12 Days	11 Days	09 Days	12 Days	12 Days	10 Days	05 Days	08 Days	10 Days
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage.	18-08-2011	11-08-2012	20-08-2013	17-07-2014	28-09-2015	27-08-2016	25-09-2017	13-01-2018	20-08-2019	20-08-2020
	Time taken by the organization in sending the documents of the Ministry	16 Days	18 Days	18 Days	15 Days	18 Days	14 Days	16 Days	11 Days	13 Days	16 Days
(xv)	The date of laying the documents to the House.	30.11.2021	18.12.2018	Not laid below Rs. 25 lakh	29.03.2022	Not laid below Rs. 25 lakh	Not laid below Rs. 25 lakh	Not laid below Rs. 25 lakh	Not laid below Rs. 25 lakh	Not laid below Rs. 25 lakh	30.11.2021
	Time taken after receipt of the	Received on 24.08.	Received	15 days	Received on	NA	NA	NA	NA	NA	Received

	documents from the Organization	2021 128 days	on 05.06. 2018 195 days		10.02. 2022 36 days						ed on 28.01. 2021 305 days
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Annexure-IV**The Statement showing No. of Annual Reports and Audited Accounts laid by the Ministry during the years from 2017-2018 to 2022-203****Lok Sabha/ Rajya Sabha As on 02.08.2022**

Srl No	Year	Laying Date	Laid
1.	2017-18	19.12.2017	05
2.		02.01.2018	07
3.		13.03.2018	09
Total			21
4.	2018-19	14.07.2018	01
5.		24.07.2018	07
6.		31.07.2018	11
7.		07.08.2018	11
8.		11.12.2018	01
9.		18.12.2018	07
10.		08.01.2019	01
Total			39
11.	2019-20	16.07.2019	13
12.		26.07.2019	01
13.		06.08.2019	07
14.		03.12.2019	26
15.		10.12.2019	01
16.		04.02.2020	04
Total			52
17.	2020-21	10.02.2021	21
18.		10.03.2021	06
19.		23.03.2021	16
Total			43
20.	2021-22	10.08.2021	18
21.		30.11.2021	37
22.		07.12.2021	42
23.		14.12.2021	06
24.		08.02.2022	26
25.		16.03.2022	09
26.		23.03.2022	10
27.		30.03.2022	13
Total			161
Srl No	Year	Laying Date	Laid

1.	2022-23	06.04.2022	06
2.		19.07.2022	21
3.		27.07.2022	05
4.		02.08.2022	07
Total			39
Grand Total			355

Note : 24 Annual Reports handed over to Table Office, Lok Sabha/ Rajya Sabha on 06.12.2022 for laying during the current session.

Extracts of the Minutes of the sitting of the Committee held on -15.12. 2022.

The Committee sat on Thursday, 15th December 2022 from 15:00 hours to 15:50 hours in Committee Room '2', Block- A, Parliament House Annexe Extension, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Shri Jamyang Tsering Namgyal
5. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

(i) Ministry of Social Justice and Empowerment
Department of Empowerment of Persons with Disabilities (DEPwD), Divyangjan

1. Shri Rajesh Aggarwal - Secretary
2. Shri Rajeev Sharma - JS
3. Shri. Sanjay Pandey - JS & FA

(ii) District Disabled School, Jharsuguda

1. Mr. Bibekanandu Mishra - President

(iii) VELUGU, Mandanapalle, Andhra Pradesh

1. Mr. M Uday Mohan Reddy - Secretary

(iv)

(v) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur

1. Mr Ranjit Saikia - Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the first sitting and apprised them of the agenda.

3. At first, the Committee took up the Draft Memorandum No. 10 regarding the “Matters for consideration of the Committee (2022-23)” for consideration and adoption.

After deliberations, the Memorandum No. 10 was unanimously adopted by the Committee.

4. xx xx xx xx

5. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Mandanapalle, Andhra Pradesh; and (iii) Kachajuli Physical handicapped School and Training Centre, Lakhimpur, which are under the administrative control of the Ministry of Social Justice and Empowerment [Department of Empowerment of Persons with Disabilities (DEPwD), Divyangajan]

6. The Chairperson welcomed the representatives of the Ministry/Department and representatives the three organisations to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

7. Thereafter, the Chairperson pointed out at the repeated delays in laying the Annual Reports and Audited Accounts of the three organizations before the Lok Sabha and enquired about the reasons for the same. He also directed the representatives to furnish the reasons in writing.

The Secretary and Joint Secretary of the DEPwD made a power-point presentation about the steps taken/being taken for the disabled population in the country. They also replied to the queries raised by the Hon’ble Members.

8. The Chairperson thanked the representatives of the DEPwD and of the three organisations for their free and frank views in connection with the examination of the subject and asked them to furnish the replies to the queries raised.

The witnesses then withdrew.

The Committee then adjourned.

**Extracts of the Minutes of the sitting of the Committee on Papers Laid on the Table held on
24 July, 2023 (2020-23)**

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

Members

(Lok Sabha)

2. Dr. A. Chellakumar
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Sellaperumal Ramalingam
6. Shri Saptagiri Sankar Ulaka
7. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum, 3 original and 4 Action-taken draft Reports and oral evidence of the representatives of the (i) Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) and National Commission for Backward Classes, New Delhi and the (ii) Ministry of AYUSH and National Commission for Indian System of Medicine, New Delhi.

3. X X X X ;

4. Thereafter, the Committee took up the following three draft Reports and four Action taken Reports for consideration and adoption:-

- i. Delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh ; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities);

ii to vi xx xx xx xx

5. The Chairperson briefed the Members about the recommendation made in the Reports of the Committee.

6. The three draft Reports and four Action taken Reports were considered and adopted unanimously by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

7-9. X X X X .

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)